

DIVISION BENCH
COURT - II

O-116

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/342(KB)2019
IA(I.B.C)/134(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
3. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

4.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL, 2022, 10:30 A.M

IN THE MATTER OF	ASSOCIATED TRANSWAYS ORGANISATION -VS- M.R NIRMAN PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

Counsel / Authorised Representative appeared physically/through video conference:

For IRP in IA/134/2022 : Mr. Rajendra Kumar Agarwal, IRP in person
For Corporate Debtor : Ms. Indrani Chakraborty, Adv.

ORDER

1. IRP is present in person. Ld. Counsel for the Corporate Debtor present.
2. IA(IBC)134(KB)2022
 - a. This application has been filed by the IRP u/s. 12A of Code seeking withdrawal of CIRP against the Corporate on the ground that the matter has been amicably settled between the parties. It is submitted that CoC has not been constituted and the fees of the IRP has also been paid.
 - b. In view of the averments made in the application and the submissions made in the Court, we order closure of the CIRP against the Corporate Debtor as ordered *vide* order dated 07/02/2022. IRP is discharged from his duties and the Corporate Debtor is relieved from the rigor of the CIRP.
 - c. IRP is directed to handover all documents relating to the Corporate Debtor in his possession, if any, to the members of the Board of Directors of the Company and the Company shall carry out normal working.
 - d. IA is disposed of accordingly.

3. File be consigned to the records.

Harish Chander Suri
Member (Technical)

Rohit Kapoor
Member (Judicial)

hb.